

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8126 of 2021

Hemant Kumar Singh ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. J. N. Upadhyay, Advocate

For the State : Mr. Ashok Singh, A.P.P.

Order No. 02

Dated 06th September, 2021

Heard the learned counsel appearing for the respective parties.

So far as the defect No. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects, as pointed out by the office, are concerned, the same are ignored.

The petitioner is an accused in connection with Telco P.S. Case No. 162 of 2020 (G.R. No. 03 of 2021).

For making Aadhar Card, Pan Card etc., the Government has allotted the work to Banks, Government Offices and Post Offices by a common service centre with fixed charges. The petitioner was the authorized agent of Bank of India, Telco Branch which was also the authorized place to carry on the work but the petitioner was doing the same from Digital Dream Cafe and extra amount was also being charged from the customers.

It appears that some of the co-accused persons have been granted bail by this Court in B.A. No. 235 of 2020 and B.A. No. 4388 of 2020. The petitioner is in custody since 24.02.2021.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class at Jamshedpur in connection with Telco P.S. Case No. 162 of 2020.

(RONGON MUKHOPADHYAY,J.)